

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 547
TO BE ANSWERED ON 23.07.2026

Relocation of villages from protected forest areas

547. SHRI JAGGESH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has received any proposal from Government of Karnataka for relocation of villages situated within protected forest areas and tiger reserves in the State;
- (b) whether Government proposes to extend financial assistance for voluntary relocation of forest-dwelling communities from protected areas in the state;
- (c) whether Government has put in place adequate safeguards to ensure proper rehabilitation, livelihood support and protection of the rights of affected families during such relocation; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (d) The State Government of Karnataka had submitted a proposal for supplementary financial support for voluntary relocation of villages from Protected Areas in the State, as a part of Annual Plan of Operation 2026-27 from State CAMPA funds to the National Authority CAMPA. The proposal was examined and found to be deficient which was communicated to the State.

Village relocation from Protected Areas is a voluntary process and is carried by the State Government in adherence to provision of the Wild Life (Protection) Act, 1972, read with relevant provision of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.
